

(b) if so, the details with location thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATION (SHRI SUKH RAM) (a) and (b): No, Sir, the Government do not propose to open any more Foreign Post Offices in Maharashtra for the

Pulse Processing Mills in M. P.

6746 SHRI KHELAN RAM JANGDE: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether pulse-mills have been set up in Madhya Pradesh for processing of pulses;

(b) whether adequate provisions have been made under National Pulse-Development Scheme for this purpose; and

(c) if not, the efforts made by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI)

(a): Yes, Sir. Pulse Mills have been set up in Madhya Pradesh for processing of pulses.

(b) and (c): The National Pulse Development Project is being implemented in 26 states including Madhya Pradesh and Union territories of Delhi & Goa. Under this Scheme, farmers will be entitled to get 50% of the cost as subsidy for the purchase of Dal Processors subject to a maximum of Rs. 4,000/- . During 1993-94 a provision of Rs. 6.70 lakhs has been made under the scheme, out of which Government of India's share is Rs. 5.00 lakh s. No proposals in this respect have been received so far and therefore no comments on the adequacy of this amount can be offered.

Accommodation for P&T Employees

6747. SHRI CHHITUBHAI CAMIT: Will the Minister of COMMUNICATIONS be pleased to

state:

(a) the number of P&T quarters available with the Government as on March 31, 1993, state and category-wise;

(b) the minimum service required to be completed by the Government employee for getting the allotment of the Government accommodation under each category?

(c) the minimum service required to be completed by the Government employee for getting the allotment of the Government accommodation under each category?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM)

(a) and (b): Information is being collected and will be laid on the Table of the House.

(c) No conditions of minimum service has been prescribed for being eligible for allotment of Government accommodation in any category.

Sardar Sarovar Project

6748. SHRI YASHWANTRAOPATIL-SHIMATI PRATIBHA DEVI SINGH PATIL:
SHRI GOVINDRAO NIKAM:

Will the Minister of WATER RESOURCES be pleased to state:

(a) Whether the Government have sent a six-member delegation to Europe to discuss about Sardar Sarovar Project;

(b) if so, the details thereof?

(c) the details of the Morse report on Sardar Sarovar Project, and

(d) the action Government propose to take to rehabilitate the evacuees of Sardar Sarovar

Project?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) (a) and (b) Pursuant to the decision taken in a meeting held by the Prime Minister on 27th August, 1992, a six member delegation led by Secretary, Ministry of Water Resources was sent to Sweden, Japan and Australia from 22nd September, 1992 to this discussions with the officials of these countries and to remove the prevailing misgivings and misunderstandings in these countries about the Sardar Sarovar Project. The other members of the team were Chief Secretaries of the State Governments of Gujarat, Maharashtra and Madhya Pradesh, former Secretary Ministry of Water Resources and Senior Advisor to the Chairman, Review Committee for Narmada Control Authority and a representative from the department of Economic

(c) The independent Review on to report (Morse Report) had adversely commented mainly on the resettlement and rehabilitation policies and their implementation and inadequacies in the studies associated with environmental issues. Government of India clarified these issues in its detailed response to the World Bank

(d) The State Governments of Gujarat, Maharashtra, and Madhya Pradesh have drawn up appropriate action plans for resettlement and rehabilitation of project affected families which is linked with dam construction and submergence schedule. The Narmada Control Authority is closely monitoring and coordinating the implementation of the resettlement and rehabilitation programmes in the three States

International Airlines

6749 DR Y. S. RAJASEKHAR REDDY Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) whether any international airlines have decided not to fly into or over Delhi

(b) if so, the details thereof

(c) the reasons therefor and

(d) the Government reaction thereto?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) to (d) - While JAL (Japan Airlines), LOT (Polish Airline) and Alitalia (Italian Airline) discontinued their services to/from Delhi in the recent past a few others have increased their scale of operation in accordance with their commercial

[*Translation*]

Rice Mills in Gujarat

6750 SHRI N. J. RATHVA Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state,

(a) whether the Union Government have received any proposal for setting up of rice mills in Gujarat during 1992-93 and

(b) if so, the action taken on these proposals and the locations thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI RTARUNGOGOI) (a) No Sir

(b) Does not arise

[*English*]

Flight from Calicut to Trivandrum

6751 SHRI MULLAPPALLY RAMMACHANDRAN Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) whether there is any proposal to start daily flights from Calicut to Trivandrum to enable the